

# ACT No. IX. OF 1841.

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*Passed by the Right Hon'ble the Governor General of India in Council,  
on the 28th of June, 1841.*

AN Act concerning the adjudication of certain penalties imposed by Act XXV. of 1840, for the better protection of the Abkaree Revenue within the Presidency of Fort William in Bengal.

I. It is hereby enacted in modification of Section XIV. Act XXV. of 1840, that offenders punishable under the said Section of the said Act, shall be liable to a fine not exceeding 200 Rupees, or to imprisonment for a term not exceeding three months, and in case of non-payment of the fine, to imprisonment not exceeding the same term. And the sentence shall in every case, be adjudged by a Superintendent of Abkaree Revenue, indicated in Section II. of the said Act.

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